

**Inclusion of Maithili in the Eighth Schedule of the Indian Constitution**

1184. DR. RAMKRIPAL SINHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a large number of persons and associations have urged upon the Central Government to include Maithili language in the Eighth Schedule of the Constitution; and

(b) if so, what steps Government have taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F.H. MOHSIN): (a) and (b) Demands have been received from time to time for inclusion of Maithili language in the Eighth Schedule of the Indian Constitution. It is the considered view of the Government that no useful purpose would be served by enlarging the Eighth Schedule of the Constitution in as much as development of languages can be achieved even otherwise.

**Subletting of Government Accommodation at Kitchner road (Bapu Dham) New Delhi**

1429. SHRI D. THENGARI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a number of Central Government employees who have been allotted Government accommodation at Kitchner Road (Bapu Dham) have been subletting the accommodation; and

(b) if so, the details thereof and the action taken by Government against them?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F.H. MOHSIN): (a) One case of subletting of accommodation came to notice in 1973.

(b) The allotment of the quarter was cancelled and it was got vacated.

{Transferred from the 21st August, 1974.  
{Transferred from the 28th August, 1974.

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**PAPERS LAID ON THE TABLE**

**Annual Report (1973-74) of the Controller General of Patents, Designs and Trade Marks.**

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY AND AGRICULTURE (SHRI C. SUBRAMANIAM): Sir, I beg to lay on the Table, a copy (in English and Hindi) of the Annual Report of the Controller General of Patents, Designs and Trade Marks for the year 1973-74, under section 155 of the Patents Act, 1970. [Placed in Library. See No. LT-8314/74]

**Twenty-first Annual Report and Accounts of the Hindustan Cables Limited and related papers**

SHRI C. SUBRAMANIAM: Sir, I also beg to lay on the Table, a copy each (in English and Hindi) of the following papers under subsection (1) of Section 619A of the Companies Act, 1956:

(i) Twenty-first Annual Report and Accounts of the Hindustan Cables Limited, for the year ended the 31st March, 1973, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Company.

[Placed in Library. See No. LT-8313/74 for (i) and (ii)]

**Annual Assessment Report (1971-72) on the programme for accelerating the spread and development of Hindi**

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F.H. MOHSIN): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Annual Assessment Report (1971-72) on the programme for accelerating the spread and development of Hindi and its progressive use for various official purposes of the Union. [Placed in Library. See No. LT-8332/74.]